

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

WEDNESDAY, THE EIGHTH DAY OF APRIL
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 331 OF 2026

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order
Dated 17/12/2025 in W.P.No.36564 of 2024 on the file of the High Court.

Between:

P. Padma, W/o.Laxminarayana, Aged about 46 years, Watchwomen, Govt SC
IWHC (Boys), Mallial, Jagital District.

...APPELLANT

AND

1. The State of Telangana, Rep. by its Principal Secretary, SC Development Department, Telangana Secretariat Buildings, Hyderabad.
2. The Commissioner, SC Development Department, Hyderabad, T.S.
3. The District Collector, Jagital District.
4. The District SC Development Officer, Jagital, Jagital District,

...RESPONDENTS

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the impugned Proc. No. A2/1128/2024 dated 27.11.2024 and the consequential orders issued by the 4th respondent in Memo Rc.No.A1/181/2023 dated 06.12.2024 and the Judgment dated 17.12.2025 passed in W.P.No.36564 of 2024 pending disposal of the above Writ Appeal.

**Counsel for the Appellant: SRI NAYAKAWADI RAMESH
Counsel for the Respondents: GP FOR SERVICES-III**

The Court made the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No. 331 of 2026

DATED : 08.04.2026

Between:

P. Padma

... Appellant

AND

The State of Telangana,
Rep. by its Principal Secretary
SC Development Department,
Telangana Secretariat Buildings,
Hyderabad and three others

... Respondents

JUDGMENT:

Heard Sri Nayakawadi Ramesh, learned counsel appearing for appellant and Sri S. Suman, learned Government Pleader for Services-III appearing for respondents.

2. The instant Writ Appeal was preferred against the order dated 17.12.2025 passed by the learned writ Court dismissing Writ Petition No.36564 of 2024 wherein the appellant sought to set aside the order dated 27.11.2024 passed by the District Collector rejecting the relief of retiring her from service on the ground of medical invalidation.

3. Learned counsel for the respondents has drawn the attention of this Court to para 16 of G.O.Ms.No.661 dated

23.10.2008 on the subject of compassionate appointments of the dependents of Government employees who retire on medical invalidation. Under para 16(i)(a) of the said G.O., where the application of a female employee for medical invalidation is made, the Medical Board should also have a lady civil surgeon amongst the two civil surgeons.

4. In the present case, the Regional Medical Board which gave the opinion that the appellant has permanently incapacitated for further service in the department in consequence of Hypertension, Diabetic Mellitus, Paralysis of right upper limb and lower limb and she cannot perform her duties in terms of para 16(i)(g)(1)(ii) of the aforesaid G.O.Ms.No.661, dated 23.10.2008, was not comprised of any lady civil surgeon. However, on being specifically asked, learned counsel for the respondents has not been able to point out from the order dated 27.11.2024 passed by the District Collector of any such ground. The order dated 27.11.2024 is *sans* any specific reason.

5. Learned counsel for the appellant submits that the decease which the appellant is suffering does not require the

presence of any female civil surgeon. He has referred to the case of **The District Collector and Chairman of District Level Committee, Karimnagar District and others v. P. Devaiah {Writ Appeal No.633 of 2021}**, wherein also, the District Level Medical Board had rejected the case of an employee despite an expert opinion only by seeing the face of the employee.

6. However, a perusal of the aforesaid case shows that the issue of constitution of the Medical Board was not under consideration therein.

7. In the facts and circumstances noted above and upon hearing the learned counsel for the parties, we are of the view that the order dated 27.11.2024 rejecting the case of the appellant being without explicit reason is not sustainable but since the Medical Board which examined the appellant was not properly constituted and did not comprise of a female civil surgeon in terms of para 16 of G.O.Ms.No.661 dated 23.10.2008, it is deemed appropriate to direct the respondents to constitute a Medical Board comprising the doctors referred to in para 16 of G.O.Ms.No.661 having a lady civil surgeon on the Board. The said Board be constituted within a period of

three (3) weeks from the date of receipt of a copy of the order.

The appellant be examined again by duly constituted Board within two (2) weeks thereafter. Based upon the recommendation, if any, of the Medical Board, the District Level Committee shall consider the case of the appellant for medical invalidation for the purposes of appointment of a dependent on compassionate grounds within a period of four (4) weeks thereafter. The instant Writ Appeal is disposed of in the following manner.

8. The order dated 17.12.2025 passed by the learned writ Court and the order dated 27.11.2024 passed by the District Collector are accordingly set aside. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/-N. SRIHARI
DEPUTY REGISTRAR

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SECTION OFFICER

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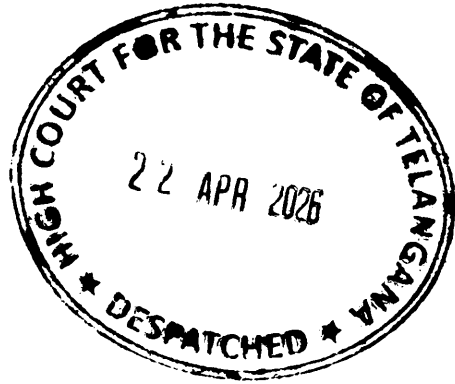
1. The Principal Secretary, SC Development Department, Telangana Secretariat Buildings, Hyderabad, State of Telangana.
2. The Commissioner, SC Development Department, Hyderabad, T.S.
3. The District Collector, Jagital District.
4. The District SC Development Officer, Jagital, Jagital District,
5. One CC to SRI NAYAKAWADI RAMESH, Advocate [OPUC]
6. Two CCs to GP FOR SERVICES-III, High Court for the State of Telangana, at Hyderabad. [OUT]
7. Two CD Copies

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HIGH COURT

DATED: 08/04/2026

**JUDGMENT
WA.No.331 of 2026**



**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

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